

Plans to Make Cities Slum Free

871. SHRI DILIPBHAI PANDYA :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :

- (a) whether Government proposes to conduct a survey to determine the number of urban poor so as to finalize plans for making the cities slum free and Gujarat State particularly in the district of Mehsana, Patan, Banaskantha and Sabarkantha and bringing the urban poor under the Food Security Act;
- (b) if so, the details thereof;
- (c) the criteria fixed by Government for determining the urban poor;
- (d) the time by which the survey is likely to be completed;
- (e) whether Government also proposes to set up an expert committee to decide the methodology for the urban poor head count; and
- (f) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) to (f) With a view to have authentic identification of those below poverty line, Government of India has launched the combined Rule-Urban Socio-Economic and Caste Census (SECC) in June, 2011 throughout the country in connection with determination of the number of urban poor. The SECC covers the entire country including the State of Gujarat, covering all district of the State. The States/UTs have initiated the survey work with financial and technical support of Government of India.

In order to evolve a uniform methodology for identification of urban BPL in the context of the 12th Plan, the Planning Commission, in May 2010, constituted an Expert Group under the Chairmanship of Professor S.R. Hashim to recommend the detailed methodology for identification of BPL families in the urban areas. The criteria for identification of urban population below poverty line will depend on the report of the Expert Group.

The survey work under SECC is being carried out by the State/UT Governments and its completion depends on the mobilization of the necessary technical and personnel resources by the respective States/UTs.

Homeless People in the Country

†872. SHRI BALAVANT *ALIAS* BAL APTE :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :

- (a) the total percentage of homeless people in the country at present;

† Original notice of the question was received in Hindi

(b) whether percentage of homeless people is higher in urban areas as compared to rural areas;

(c) if so, whether Government has provided any financial assistance through centrally sponsored schemes for development of land and construction of houses in the States to check migration of people from rural areas to urban areas; and

(d) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) and (b) The Census of India, 2001 had estimated that 19,43,766 people are homeless out of 1,02,87,37,436 people in the country which is 0.2% of the total population.

Out of 19,43,766 homeless people, 11,65,167 are rural homeless people (60% of the total homeless people in the country) and 7,78,599 are urban homeless people (40% of the total homeless people in the country).

(c) and (d) Government of India provides financial support for land and houses in the rural areas through 'Indira Awas Yojana' which is run by the Ministry of Rural Development. Similarly, under Basic Services to the Urban Poor (BSUP) and Integrated Housing & Slum Development Programme (IHSDP) schemes, financial support for construction of houses is provided by the Ministry of Housing & Urban Poverty Alleviation under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) scheme.

Excluding Stamp Duty, Registration Fee from Total Home Loan Cost

873. MS. SUSHILA TIRIYA :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that Government has decided to exclude stamp duty, Registration fee and other series from the total home loan cost;

(b) if so, the reasons therefor; and

(c) whether the division is likely to drop sales?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA) : (a) Reserve Bank of India (RBI) in recent notification has decided that banks should not include registration fee, stamp duty and documentation charges in the cost of the housing property they finance.

(b) In the said notification, RBI has stated that banks adopt different practices for deciding the value of the house property while sanctioning housing loans. Some banks include stamp duty, registration and other documentation charges in the cost of